

CH- 188/96

Shri. R. N. Sinha.

Shri. M. L. Paswan, Registrar Incharge.

.....

Learned Counsel for the applicant is ~~is~~ absent.

Defect noted under item no. 21 of the Scrutiny Report has not yet been removed. The applicant to remove the defect by 16.04.96.

( M. L. Paswan )  
Registrar I/C

PKL

2./ 3.4.96. Counsel for the applicant : Shri Jyoti Saran.

The learned counsel for the applicant prays for adjournment of the case for tomorrow. List this case on 4.4.96 for admission as prayed for.

(N.K. Verma)  
Member (A)

3./ 4.4.96 Counsel for the applicant : Shri Y.V. Giri.

Heard Shri Giri, the learned counsel for the applicant and Shri J.N. Pandey, sr. standing counsel who has been given notice by the learned counsel for the applicant on this matter. This is a matter regarding issue of charge sheet and suspension order on the applicant which can be

disposed of by the Division Bench. After hearing Shri I would like this matter to be put up before the appropriate Division Bench for admission.

(N.K. Verma)  
Member (A)

1/ 96

Defect removed  
on 27/3/96.  
Submitted before  
the Bench Court  
as per intimation  
allowed.

4/4/96  
So (52) /CBS/

on 18/8/96 is  
filed by the  
counsel of  
applicant. It  
is in order.  
It may be  
placed before  
Hon'ble Court on  
14/8/96 for  
consideration  
and order please  
So (52) /CBS/  
13/8/96

4/14.8.96

Counsel for the applicant ..Mr.Y.V.Giri

Adjourned to 27.8.1996.

SKS

*N.K. Verma*  
( N.K.Verma )  
Member (A)

5. 27.8.1996 Counsel for the applicant : Mr. J.Saran

Shri J.Saran, counsel for the  
applicant prays for time. List this  
case on 4.9.1996.

*N.K. Verma*  
(N.K.VERMA)  
MEMBER (A)

6./ 4.9.96. Shri R.K. Giri, the counsel for the applicant.

Heard learned counsel for the applicant on the  
question of admission. Let notices be issued to the  
respondents to show cause as to why the application  
be not admitted for hearing. List this case on 4.10.96  
for admission hearing.

*Receipt of notices  
for respondents  
served to Sr. Standing  
Counsel filed by the  
Counsel of the  
applicant. Receipt  
in file 2  
9/9/96*

/CBS/

*K.D. Saha*  
(K.D. Saha)  
Member (A)

*V.N. Mehrotra*  
(V.N. Mehrotra)  
Vice-chairman

7/4.10.96

W/S filed on behalf  
of the respondents  
W/S 21/12/96

Heard Shri J.Saran, counsel for the applicant.  
Shri R.K.Chaubey, Jr. Counsel to Sr.S.C. prays for  
three weeks' time to file W.S. He may be allowed to  
file W.S. within three weeks. The matter be listed  
on 3.12.96 for admission.

W/S filed on behalf  
of the respondents  
to the M.A. filed  
by the applicant  
W/S 21/12/96  
SKS

  
( K.D.Saha )  
Member (A)


  
( V.N.Mehrotra )  
Vice-Chairman


8/3.12.1996

Counsel for the applicant : Mr.J.Saran

Four weeks time, as prayed for, is allowed  
for filing rejoinder. List on 7.1.1997 for admission.

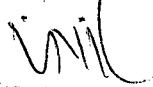
MPS.

  
( D.Purkayastha )  
Member (J)

  
( K.D.Saha )  
Member (A)

09/07.01.97

The DB is not available today due to illness  
of Hon'ble Mr. K.D.Saha, Member(A). List on 07.02.1997  
for admission.

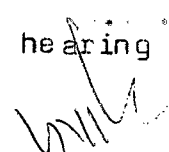
  
(V.N.Mehrotra)  
Vice-Chairman

10

7. 2.97

CM

List on 4.4.97 for hearing on  
admission.


  
(V.N. Mehrotra)  
Vice-Chairman

SKJ

11  
4.4.97


List on 29.5.97 for hearing on admission.

CM

  
(V.N. Mehrotra)  
Vice-Chairman

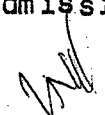
12./ 29.5.97. List it on 12.8.97 for hearing on admission.

/CBS/

  
(V.N. Mehrotra)  
Vice-chairman

13  
12.8.97  
CM


List on 6.10.97 for admission.

  
(V.N. Mehrotra)  
Vice-Chairman

14/06.10.97

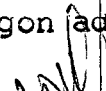
List it on 09.12.1997 for hearing on admission.

SKJ

  
(V.N. Mehrotra)  
Vice-Chairman

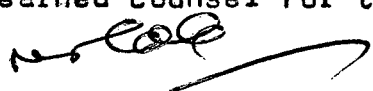
15./ 9.12.97. List it on 16.2.98 for hearing on admission.


/CBS/

  
(V.N. Mehrotra)  
Vice-chairman

16./ 17.2.98. List it on 29.4.98 for admission as requested by the learned counsel for the respondents.

/CBS/

  
(L.R.K. Prasad)  
Member (A)

  
(V.N. Mehrotra)  
Vice-chairman

17/29.4.1998

List on 13.7.1998 for admission.

MRS.

( L.R.K. Prasad )  
Member (A)

( V.N. Mehrotra )  
Vice-Chairman

18./ 13.7.98.

List it on 15.9.98 for hearing on admission.

(V.N. Mehrotra)  
Vice-chairman

19/26.8.1998

On the request made on behalf of the learned counsel for the applicant, list on 9.10.1998 for admission.

( L.R.K. Prasad )  
Member (A)

( V.N. Mehrotra )  
Vice-Chairman

20/9.10.1998

At the request made on behalf of the learned counsel for the applicant, the case is adjourned to 29.12.1998 for admission.

( Lakshman Jha )  
Member (J)

( L.R.K. Prasad )  
Member (A)

21/29.12.1998

List it for admission on 18.2.1999.

MRS.

( L.R.K. Prasad )  
Member (A)

22./ 18.2.99.

By mutual consent of the parties, the case is adjourned to 13.4.99 for admission.

/CBS/ (LAKSHMAN JHA)  
MEMBER (J)

(L.R.K. PRASAD)  
MEMBER (A)

Rejoinder  
filed/CBS/  
19.8.98  
AS per mention  
Slip, listed the  
case before the  
Honble Bench  
for Admission  
on 26/8/98 MRS.

23/13.4.1999

On the request made on behalf of the  
learned counsel for the applicant, list it  
for hearing on admission on 13.5.1999.

MPS.

( Lakshman Jha )  
Member (J)

( L.R.K. Prasad )  
Member (A)

O.A. 188/96

24/13.05.99. Shri Y.B.Giri with Shri J.Saran, counsel for the applicant.

Shri G.K.Agarwal, ASC for the respondents.

While a disciplinary proceeding was contemplated against the applicant for certain charges, he was put under suspension by an order, dated 14th November, 1994, vide Annexure-A/3. Thereupon, the memorandum of charges, being dated 16th November, 1994, was served upon the applicant on the same day. The proceeding initiated against the applicant, is in the midst of hearing and it has not yet been concluded. The learned counsel appearing on behalf of the respondents submits that the delay was also caused because the applicant was not co-operating in the disciplinary proceeding. Be that as it may, we are afraid that the delay occurred in conducting the proceeding may defeat the very purpose of the same. That being as such, we would most certainly, direct the respondents to conclude the pending disciplinary proceeding within six months from the date of communication of this order subject to the condition that the applicant shall have to co-operate to expedite the proceeding. We may also observe that since the order of suspension has been allowed to continue for a pretty long period, which may not be appreciated, it is now high time for the respondent authorities to re-consider whether the suspension order should be revoked at the earliest possible.

With this observation, this O.A. is

O.A. No.188/96

disposed of.

The M.A., being No.188/96, is also, accordingly, disposed of.

Let a copy of the Order be supplied to the counsel for the respondents.

(L. Hinglana)  
Member(A)

SKJ

(S. Narayan)  
Vice-Chairman